<u>Transparency Audit of Suo Moto Disclosure under Section 4 of the RTI Act, 2005</u> <u>Branch Secretariat, Department of Legal Affairs, Bengaluru</u>

1. Organisation and Function

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
1.1	Particulars of its organization,	(i) Name and address of the Organization	Branch Secretariat, Bengaluru
	functions and duties [section	(ii) Head of Organization	Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge
	4(1)(b)(i)]	(iii) Vision, Mission and Key objectives.	Available in the Annual Report
		(iv) Function and duties	Available in the Annual Report
		(v) Organization Chart.	Placed in Annexure - A
		(vi) Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/Commissions constituted from time to time have been dealt.	Not Applicable
1.2	Power and duties of its officers and employees [section 4(1)(b)(ii)]	(i) Powers and duties of officers (administration, financial and judicial).	Issued by the Main Secretariat
		(ii) Power and duties of other employees.	Issued by the Main Secretariat
		(iii) Rules/orders under which powers and duty are derived and	Administration of Main Secretariat
		(iv) Exercised	Not Applicable
- 3.		(v) Work allocation.	Done by the In-Charge, Branch Secretariat, Bengaluru
1.3	Procedure followed in decision making process [section 4(1)(b)(iii)]	(i) Process of decision making Identity key decision making points.	Assistant Legal Adviser & In-Charge, Branch Secretariat, Bengaluru
		(ii) Final decision making authority	Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge
		(iii) Related provisions, acts, rules etc.	Not Applicable
		(iv) Time limit for taking a decisions, if any.	Not Applicable
		(v) Channel of supervision and accountability.	Not Applicable
1.4	Norms for discharge of	(i) Nature of functions/services offered.	Not Applicable
	functions [section	(ii) Norms/standards for functions/service delivery	Not Applicable

	4(1)(b)(iv)]	(iii) Process by which these	Not Applicable
		services can be accessed.	
		(iv) Time limit for achieving the targets.	Not Applicable
		(v) Process of redress of grievances.	Not Applicable
1.5	Rules regulations,	(i) Title and nature of the record/manual/instructions.	Not Applicable
	instructions manual and records for	(ii) List of Rules, regulations, instructions manuals and records.	Not Applicable
	discharging	(iii) Acts/Rules manuals etc.	Not Applicable
	functions. [section 4(1)(b)(v)]	(iv) Transfer policy and transfer orders.	Not Applicable
1.6	Categories of	(i) Categories of documents.	Not Applicable
	documents held by the authority under its control [section 4(1)(b)(vi)]	(ii) Custodian of documents/categories	Not Applicable
1.7	Boards, Councils,	(i) Name of Boards, Councils, Committee etc.	Not Applicable
	Committees and	(ii) Composition	Not Applicable
	other Bodies constituted as	(iii) Dates from which constituted	Not Applicable
	part of the Public	(iv) Term/Tenure	Not Applicable
	Authority [section	(v) Powers and functions	Not Applicable
	4(1)(b)(viii)]	(vi) Whether their meetings are open to the public?	Not Applicable
		(vii) Whether the minutes of the meetings are open to the Public?	Not Applicable
		(viii) Place where the minutes if open to the public are available?	Not Applicable
1.8	Directory of	(i) Name and designation	Placed in Annexure - B
	officers and employees [section 4(1)(b)(ix)]	(ii) Telephone, fax and email ID	Placed in Annexure - B
1.9	Ministry Remuneration	(i) List of employees with	As per the postings & transfers made
	received by officers and employees including system of compensation [section 4(1)(b)(x)]	Gross monthly remuneration. (ii) System of compensation as provided in its regulations.	by the Main Secretariat, New Delhi Not Applicable
1.10	Name, designation and other particulars of public information	(i) Name and designation of the public information officer (PIO), Assistant Public Information (s) & Appellate Authority	Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge

	officers [section 4(1)(b)(xvi)]	(ii) Address, telephone numbers and email ID of each designated official.	Branch Secretariat, 'D' wing, 4th Floor, Kendriya Sadan, Koramangala, Bengaluru – 560 034. Telephone-080-25532002 / 25532003 Fax – 080-25502003 Email – mljblore-ka@nic.in bnanda.kumar@gov.in
1.11	No. of employees against whom Disciplinary action has been proposed/taken	No. of employees against whom disciplinary action has been (i) Pending for Minor penalty or major penalty proceedings.	Not Applicable
	[section 4(2)]	(ii) Finalised for Minor penalty or major penalty proceedings.	Not Applicable
1.12	Programmes to advance understanding of RTI (Section 26)	(i) Educational Programmes. (ii) Efforts to encourage public authority to participate in these programmes.	Not Applicable Not Applicable
		(iii) Training of CPIO/APIO. (iv) Update & publish guidelines on RTI by the Public Authorities concerned.	Not Applicable Not Applicable
1.13	Transfer policy and transfer orders [F No. 1/6/2011 – IR dt. 15/4/2013]		Issued by the Main Secretariat, Department of Legal Affairs, New Delhi

2. Budget and Programme

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
2.1	Budget allocated to each agency including of	(i) Total Budget for the public authority.	As per the allocation of the Ministry of Law & Justice / Department of Legal Affairs
	plans, proposed expenditure and reports on	(ii) Budget for each agency and plan & programmes.	As per the allocation of the Ministry of Law & Justice / Department of Legal Affairs
	disbursements made etc. [section	(iii) Proposed expenditure	As per the allocation of the Ministry of Law & Justice / Department of Legal Affairs
4	4(1)(b)(xi)]	(iv) Revised budget for each agency. If any	As per the allocation of the Ministry of Law & Justice / Department of Legal Affairs
		(v) Report on disbursements made and place where the related reports are available.	As per the allocation of the Ministry of Law & Justice / Department of Legal Affairs
2.2	Foreign and	(i) Budget	Not Applicable
	domestic tours [F.No.1/8/2012-	(ii) Foreign and domestic Tours by ministries and	Not Applicable

officials of the rank of JS to the Government and above, as well as the heads of the Department. a. Place visited b. The period of visit. c. The number of members in the official delegation. d. Expenditure on the visit (iii) Information related to procurements. a. Notice/tender enquires, and corrigenda if any thereon. b. Details of the bids awarded comprising the names of the suppliers of goods/services being procured. c. The works contracts concluded – in any such combination of the above – and. d. The rate/rates and the total amount at which such procurements or works contract is to be executed. 2.3 Manner of execution of subsidy programme [section 4(1)(b)(xiii)] (ii) Dipective of the programme of activity. (iii) Objective of the programme of activity. (iii) Objective of the programme of activity. (iv) Duration of the programme (vi) Nature/scale of vi) Physical and financial targets of the programme (vi) Nature/scale of vi) Physical and financial targets of the programme (vii) Nature/scale of subsidy programme (viii) Procedure to avail benefits. 12.4 Discretionary and non-discretionary grants (sout./NGO/sother institutions. IR dt.15.4.2013) (ii) Annual accounts of all legal entities who are provided grants by public authorizations granted by recipients of recipients of authorizations granted by		IB # 11 6 == :		
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4(1)(b)(xii)] benefits. (iv) Duration of the programme/scheme (v) Physical and financial targets of the programme (vi) Nature/scale of subsidy/amount allotted. (vii) Eligibility criteria for grant of subsidy programme (number, profile etc.) 2.4 Discretionary and non-discretionary grants [F.No.1/6/2011-IR dt.15.4.2013] IR dt.15.4.2013] Discretionary of institutions. (i) Concessions, permits or Not Applicable (iv) Duration of the programme (Not Applicable of Subsidy Programme (Not Applicable of Subsidy Programme (number, profile etc.) Not Applicable of Not Applicable of Subsidy Programme (Not Applicable of Subsidy Programs of Subsidy Programme (Not Applicable of Subsidy Programs of Subsidy Programme (Not Applicable of Subsidy Programs of Subsidy Programme (Not Applicable of Subsidy Programme (Not Applica	2.3	execution of subsidy programme	(i) Name of the programme of activity.(ii) Objective of the programme	
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targets of the programme (vi) Nature/scale of subsidy/amount allotted. (vii) Eligibility criteria for grant of subsidy (viii) Detals of beneficiaries of subsidy programme (number, profile etc.) 2.4 Discretionary and non-discretionary grants [F.No.1/6/2011-IR dt.15.4.2013] (i) Discretionary and non-discretionary grants/allocations to state Govt./NGOs/other institutions. (ii) Annual accounts of all legal entities who are provided grants by public authorities. Not Applicable Not Applicable			programme/scheme	
subsidy/amount allotted. (vii) Eligibility criteria for grant of subsidy (viii) Detals of beneficiaries of subsidy programme (number, profile etc.) 2.4 Discretionary and non-discretionary grants/allocations to state Govt./NGOs/other institutions. [F.No.1/6/2011-IR dt.15.4.2013] (ii) Annual accounts of all legal entities who are provided grants by public authorities. Not Applicable Not Applicable			targets of the programme	
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and non- discretionary grants [F.No.1/6/2011- IR dt.15.4.2013] Descriptionary grants/allocations to state Govt./NGOs/other institutions. (ii) Annual accounts of all legal entities who are provided grants by public authorities. Not Applicable Not Applicable			subsidy programme (number, profile etc.)	Not Applicable
legal entities who are provided grants by public authorities. 2.5 Paticulars of (i) Concessions, permits or Not Applicable	2.4	and non- discretionary grants [F.No.1/6/2011-	discretionary grants/allocations to state Govt./NGOs/other institutions.	Not Applicable
(7) - 1. Politics of Trock Applicable		IR dt.15.4.2013]	legal entities who are provided grants by public	Not Applicable
	2.5			Not Applicable

	concessions, permits of authorizations granted by the public authority. [section 4(1)(b)(xiii)]	public authority. (ii) For each concessions, permit or authorization granted a. Eligibility criteria. b. Procedure for getting the concession/grant and/or permits of authorizations. c. Name and address of the recipients given concessions/permits of authorizations. d. Date of award of concessions/permits of authorizations.	Not Applicable
2.6	CAG & PAC paras [F.No.1/6/2011- IR dt.15.4.2013]	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Not Applicable

3. Publicity Band Public interface

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
3.1	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or	Arrangement for consultations with or representation by the members of the public (i) Relevant Acts Rules, Forms and other documents which are normally accessed by citizens.	Not Applicable
	implementation there of [section 4(1)(b)(vii)] [F.No.1/6/2011-IR dt.15.4.2013]	(ii) Arrangements for consultation with or representation by a.Members of the public in policy formulation/policy implementation b.Day & Time allotted for visitors. c.Contact details of information & Facilitation Counter to provide publications frequently sought by RTI applicants.	Not Applicable
		Public – private partnerships (PPP) i. Details of Special/Purpoe Vehicle (SPV), if any.	Not Applicable

		ii. Detailed project reports (DPRs).	Not Applicable
		iii. Concession agreements	Not Applicable
		iv. Operation and	Not Applicable
		maintenance manuals	
		v. Other documents,	Not Applicable
		generated as part of the	
		implementation of the PPP	
		vi. Information relating to	Not Applicable
		fees, tolls, or the other kinds	
		of revenues that may be	
		collected under authorization	
		from the government.	
		vii. Information relating to	Not Applicable
		outputs and outcomes.	
		viii. The process of the	Not Applicable
		selection of the private	-
		sector party (concessionaire	
		etc.)	
		ix. All payment made under	Not Applicable
		the PPP project.	
3.2	Are the details of	Publish all relevant facts	Not Applicable
	polices/decisions,	while formulating important	
	which affect public,	policies or announcing	
	informed to them	decisions which affect public	
	[section 4(1)(c)]	to make the process more	
		interactive	
		i. Policy	
		decisions/legislations taken	
		in the previous one year.	
		ii. Outline the Public	Not Applicable
		consultation process.	
		iii. Outline the arrangement	Not Applicable
		for consultation before	
0.0	D:	formulation of policy.	
3.3	Dissemination of	Use of the most effective	Not Applicable
	information widely	means of communication	
	and in such form	i. Internet (website)	
	and manner which		
* 1	is easily accessible		
	to the public		
3.4	[section 4(3)] Form of	Information	N. (A. F. I.
3.4		Information	Not Applicable
	accessibllity of information	manual/handbook available	
	manual/handbook	in (i) Flootropic forms	
		(i) Electronic format	NI 10 III III
3.5	[section 4(1)(b)] Whether	(ii) Printed format	Not Applicable
3.3	information	List of materials available	Not Applicable
	THE RESIDENCE OF THE PROPERTY	i. Free of cost.	
	manual/handbook		
	available free of		
	cost or not		
	[section 4(1)(b)]		
		ii. At a reasonable cost of the	Not Applicable
		medium.	

4. E Governance

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
4.1	Language in which	i. English	Not Applicable
	information Mannual/Handbook Available [F.No.1/6/2011-IR dt.15.4.2013]	ii. Vernacular/Local Language.	Not Applicable
4.2	When was the information Mannual/Handbook last updated? [F.No.1/6/2011-IR dt.15.4.2013]	Last date of Annual updaton	Not Applicable
4.3	Information available in electronic form	i. Details of information available in electronic form	Not Applicable
	[section 4(1)(b)(xiv)]	ii. Name/title of the document/record/other information	Not Applicable
4.4	D .:	iii. Location where available	Not Applicable
4.4	Particulars of	i. Name & location of the faculty.	Not Applicable
	facilities available to citizen for obtaining	ii. Details of information made available	Not Applicable
	information.	iii. Working hours of the facility.	Not Applicable
4.5	[section 4(1)(b)(xv)]	iv. Contact person & contact details (phone, fax, email)	Not Applicable
4.5	Such other information as may be prescribed under [section 4(1)(b)(xvii)]	i. Grievance redressal mechanism.	Not Applicable
* 5		ii. Details of applications received under RTI and information provided.	Not Applicable
		iii. List of completed schemes/projects/programmes	Not Applicable
		iv. List of schemes/projects/programme underway	Not Applicable
		v. Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract.	Not Applicable
		vi. Annual Report.	Material for Annual Report is prepared every year and sent to the Main Secretariat, Department of Legal Affairs, New Delhi.

		vii. Frequently Asked Question	Not Applicable
		viii. Any other information such as	Not Applicable
		a. Citizen's Charter	
		b. Result Framework Document	Not Applicable
		c. Six monthly reports on the	Not Applicable
		d. Performance against the benchmarks set in the Citizen's Charter.	Not Applicable
4.6	Receipt & Disposal of RTI applications & appeals [F.No.1/6/2011-IR	i. Details of applications received and disposed.	2017 - 3 2018 - 4 2019 - 3 2020 - 2 (upto October, 2020)
B	dt.15.4.2013]	ii. Details of appeals received and orders issued.	2017 – 1
4.7	Replies to questions asked in the parliament. [section 4(1)(d)(2)]	Details of questions asked and replies given.	Not Applicable

5. Information as may be prescribed.

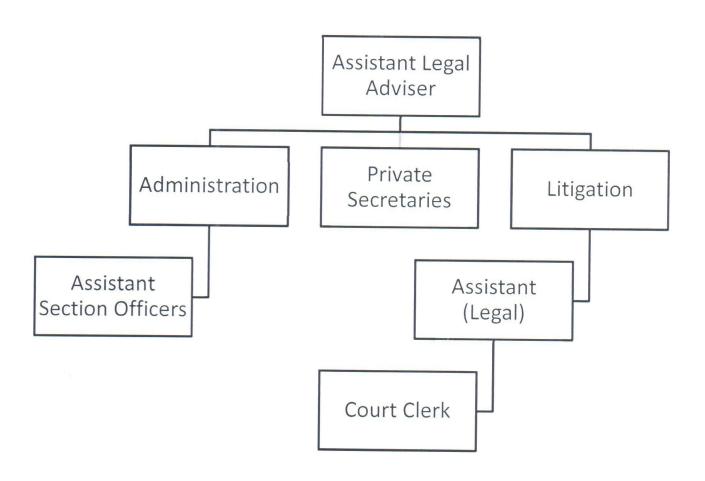
S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
5.1	Such other information as may be prescribed [F.No.1/2/2016-IR dt.17.8.2016], [F.No.1/6/2011-IR dt.15.4.2013]	i. Name & details of a. Current CPIO & FAAs b. Earlier CPIO & FAAs from 1.1.2015	Current CPIO: Shri P. Uppilisrinivasan, Principal Private Secretary, Branch Secretariat, Bengaluru Current FAA: Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge, Branch Secretariat, Bengaluru
		ii. Details of third party audit of voluntary disclosure.a. Dates of audit carried outb. Report of the audit carried out.	Not Applicable
		iii. Appointment of Nodal officers not below the rank of JS/Additional HoD. a. Date of appointment b. Name & Designation of the officers.	Appointed by the Main Secretariat, Department of Legal Affairs, New Delhi.
		iv. Consultancy committee of key stake holders for advice on suomotu disclosed.a. Date from which constitutedb. Name & Designation of the officers.	Not Applicable

	iv. Committee of PIOs/FAAs with rich experience in RTI to identity frequently sought information under RTI. a. Date from which constituted b. Name & Designation of the officers.	Not Applicable
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6 Information Disclosed on own Initiative.

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
6.1	Name / information disclosed so that public have minimum resort to use of RTI Act to obtain information	As and when RTI applications are received, available information is furnished to the applicants.	Not Applicable
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in Feb, 2019 and included in the Central Secretariat Mannual of office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievance and Pensions, Government of India)	i. Whether STQC certification obtained and its validity. ii. Does the website show the certificate on the Website?	Not Applicable

BRANCH SECRETARIAT BENGALURU ORGANISATION CHART



DIRECTORY OF OFFICERS AND STAFF WORKING IN THE BRANCH SECRETARIAT, BENGALURU

Sl.No.	Name & Designation	Telephone / Fax	Email ID
1.	Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
2.	Shri Uppilisrinivasan Principal Private Secretary	Telephone-080-22869255 / 22869256	Email – mljblore-ka@nic.in
3.	Shri P.V.Narayanan Private Secretary	Telephone-080-22869255 / 22869256	Email – mljblore-ka@nic.in
4.	Smt. Anita Christopher Private Secretary	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
5.	Smt. Rehana Khanam Private Secretary	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
6.	Shri J.Venkata Krishnan Assistant Section Officer	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
7.	Shri L.A.Murali Assistant Section Officer	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
8.	Shri Upendra Kumar Mishra Assistant (Legal)	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
9.	Shri K.Vimal Kumar Court Clerk	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
10.	Shri P.Jagadish Multi-Tasking Staff	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in